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PART III—Acts of the West Bengal Legislature.

### GOVERNMENT OF WEST BENGAL

### LAW DEPARTMENT

Legislative

### **NOTIFICATION**

No. 2058-L.—13th December, 2023.—The following Act of the West Bengal Legislature, having been assented to by the Governor, is hereby published for general information:—

## West Bengal Act XI of 2023

# THE WEST BENGAL LABOUR WELFARE FUND (AMENDMENT) ACT, 2023.

[Passed by the West Bengal Legislature.]

[Assent of the Governor was first published in the *Kolkata Gazette*, *Extraordinary*, of the 13th December, 2023.]

An Act to amend the West Bengal Labour Welfare Fund Act, 1974.

WHEREAS it is expedient to amend the West Bengal Labour Welfare Fund Act, 1974, for the purposes and in the manner hereinafter appearing;

West Ben. Act XXXVIII of 1974.

It is hereby enacted in the Seventy-fourth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and commencement.

1. (1) This Act may be called the West Bengal Labour Welfare Fund (Amendment) Act, 2023.

# The West Bengal Labour Welfare Fund (Amendment) Act, 2023.

#### (Sections 2-4.)

(2) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.

#### Amendment of section 2 of the West Ben. Act XXXVIII of 1974.

- 2. In section 2 of the West Bengal Labour Welfare Fund Act, 1974 (hereinafter referred to as the principal Act),—
- (1) in clause (3), in sub-clause (b), for the words "wages exceeding sixteen hundred rupees *per mensem*", the words "wages exceeding ten thousand rupees *per mensem*" shall be substituted;
  - (2) to sub-clause (iii) of clause (5), the second proviso shall be omitted.

## Amendment of section 9.

- 3. In section 9 of the principal Act, for sub-section (6), the following sub-section shall be substituted:—
  - '(6) An employer shall pay the employer's and the employee's contribution to the Board electronically through the designated "portal" created and maintained by the Board and shall bear the expenses of remitting to the Board such contributions.'.

## Amendment of section 21.

- 4. In section 21 of the principal Act,—
- (1) in sub-section (1),—
  - (a) for clause (a), the following clause shall be substituted:—
    - "(a) for the first offence, with fine which may extend to twenty-five thousand rupees; and";
  - (b) for clause (b), the following clause shall be substituted:—
    - "(b) for a second or subsequent offences, with fine which may extend to fifty thousand rupees.";
  - (c) the proviso shall be omitted;
- (2) in sub-section (2), for the words "he shall be punishable with imprisonment for a term which may extend to one year or with fine which may extend to two thousand rupees or with both", the words "he shall be punishable with fine which may extend to fifty thousand rupees" shall be substituted.

By order of the Governor,

PRADIP KUMAR PANJA, Pr. Secy. to the Govt. of West Bengal, Law Department.